

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
348(ND)/2017

IN THE MATTER OF:

Aman Nath

.... Petitioner

Vs

Neemrana Hotels Private Limited

.... Respondent

Order under Section 242(4)

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. P. Nagesh, Adv. Ashish Verma, Adv. Salonee Keshwani

For the Respondent : Sr. Adv. Ritin Rai, Adv. Abhishek Anand, Adv. Nithi Mohan Parashar, Adv. Rohan Chawla for R-2 & 4

ORDER

Ld. Counsels for both the parties jointly sought a date for hearing of main matter. At request and by consent, list the matter on **29.08.2024**. Both the parties are directed to prepare a comprehensive chart, list of dates and events and brief notes.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

04.07.2024
Lalit